# SIR SYED & SURANA & SURANA NATIONAL CRIMINAL LAW MOOT COURT COMPETITION - 2019

# <u>15 – 17 March 2019</u>

Host & Joint Organiser



Faculty of Law, Aligarh Muslim University, Aligarh Professional Partner & Joint Organiser



INTELLECT Surana & Surana International Attorneys

# Venue

Faculty of Law, Aligarh Muslim University Qila Road, Aligarh – 202 002 Uttar Pradesh Email: <u>amumcs@gmail.com</u>

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Faculty of Law Aligarh Muslim University

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# **RULES AND REGULATIONS**

# I. AIM & PURPOSE

The Sir Syed & Surana & Surana National Criminal Law Moot Court Competition - 2019 has been conceived with the aim of creating opportunities for learning the development of jurisprudence on emerging trends in Criminal Law besides developing cutting edge skills in research, writing and advocacy.

# II. <u>Venue and Date</u>

The Sir Syed & Surana & Surana National Criminal Law Moot Court Competition – 2019 shall be held from <u>15 - 17 March 2019</u> at Faculty of Law, Aligarh Muslim University, Qila Road, Aligarh - 202002 (U.P.).

# III. <u>The competition shall be in the English language.</u>

# IV. <u>Eligibility</u>

- a. The competition is open for students who are studying LL.B three year or B.A.LL.B five year course during the current academic year.
- b. A team of students from Faculty of Law, Aligarh Muslim University, Aligarh comprising of the same composition as provided in Clause V of the Rules and Regulations shall participate in the competition but will not be allowed to progress any further than the Preliminary Rounds.

# V. Team Composition

- a. Each team should consist of a minimum of 2 and maximum of 3 members. This number cannot be modified under any circumstances.
- b. There shall be 2 speakers and 1 researcher designated for each team. The researcher shall be allowed to argue with prior permission of the court and National Administrator / Programme Director in case of any special circumstance.
- c. Each team will **be provided a team code** during orientation. Teams should not disclose the identity of their institution; such disclosure shall invite penalties including disqualification. The decision for the same shall be at the discretion of the National Administrator / Programme Director.

# VI. <u>Registration</u>

- a. Online registrations are open from 10 January 2019. The teams must register online by **20 February 2019**. Teams will have to register online at <u>www.moot.in</u>
- b. Participants will receive an automated system generated acknowledgement on successful submission of registration. Participants will receive an approval as acceptance of their request for participation latest by 20 Feb 2019 at 8:00 PM or earlier.
- c. The National Administrator reserves the right to restrict the number of participating teams to 26 on a first come first served basis.
- d. A scanned copy of the letter from the participating college/ institution / university duly signed by any one of the following :- Faculty-in-charge of MCS/MCA, Registrar, Principal, Dean, Director, Chancellor or Vice-Chancellor confirming the names of the participants, Year /

semester in which studying, representing the college/ institution / university for the moot competition will have to be attached during the online registration process (The approval letter shall be formatted on the letterhead of the participating institution /college / university. <u>Alternatively</u> you may use the registration form itself as appended below as page 8 with the official seal).

- e. Registrations without the scanned copy of the approval letter from the college/institution/ university or the duly attested registration form will not be valid.
- f. The registration fees of Rs.4500 to be paid in the form of Demand Draft (DD) drawn in favour of 'Dean, Faculty of Law, AMU, Aligarh' payable at Aligarh from any nationalised bank.
- g. Registration particulars as soft copy and scanned copy of Demand Draft (DD) should be sent by e-mail to amumcs@gmail.com marked as The Sir Syed & Surana & Surana National Criminal Law Moot Court Competition - 2019 Registration as the subject of the mail latest by 20 February 2019.

#### VII. <u>Rounds</u>

There will be two preliminary rounds of arguments, a quarterfinal, a semi-final and a final round.

#### **Preliminary Round**

- a. There will be two preliminary rounds of arguments per team, once for appellant/petitioner & another for respondent.
- b. No team will face each other more than once in the preliminary rounds.
- c. Each team will face a different bench in their second round of arguments.
- d. Preliminary rounds and Quarterfinal rounds will be held on 16 March 2019 (Saturday), and the top eight teams, will qualify for the Quarterfinals.
- e. Top four teams from the Quarterfinal Rounds will advance to the Semifinal rounds that will be decided on
  - a. Win points
  - b. Win points + Aggregate points
  - c. Win points + aggregate points (in case of tie minus memorial marks)

Memorial marks will be added to the scores of both the preliminary rounds only.

- f. There will be an Orientation Program for all the participants on 15 March 2019 (Friday) followed by a draw of lots & exchange of memorials at 4.30 p.m. Team codes and side will be allotted.
- g. The dress code shall be:

#### I. GENTELMEN ADVOCATES

(a) Black full sleeve coat with long trousers (black or grey) or (b) Black sherwani.

#### **II. LADY ADVOCATES**

(a) Black full sleeve coat, white shirt with or without collar with long trousers (black or grey).

or

- (b) A Churidar-kurta (white) or salawar-kurta (white) with or without dupatta and in both the cases with black full sleeve coat.
- h. The oral arguments need not be confined to the issues presented in the memorials.

#### Quarterfinal Round/ Semi Final Round / Final Round:

Lots / power matching will decide the side of the arguments in Quarterfinals, Semifinals & Finals. Prelims & Quarterfinals will be held on 16 March, 2019 (Saturday). Semifinals will take place on 17 March, 2019 (Sunday) at 9.15a.m. The Finals will be held at 1.00 p.m. on 17 March, 2019 (Sunday).

#### **Results (Announcement)**

Results will be announced after the completion of the Preliminary/Quarter/Semifinal rounds. The Final result and the winners of the various categories will be announced only during the valediction /prize distribution ceremony.

### VIII. <u>Memorials</u>

The following requirements for memorials must be strictly followed. Non-conformities will be penalised:

- a. Each team must prepare memorials for both parties to the dispute (Petitioner/Appellant and Respondent). Teams are advised to make the first memorial for the respective Appellant and Petitioner of both the Appeal and the PIL from each side and the second memorial for the respective respondents of both the Appeal and the PIL; dealing with the issues of the Appeal and the PIL consecutively.
- b. One advance hard copy of the memorials (both Appellant/Petitioner & Respondent) must reach the host institution (Faculty of Law, Aligarh Muslim University, Aligarh) for evaluation by 05 March 2019 latest by 5.30 p.m. Soft copy of the memorials in word & pdf format must be mailed to amumcs@gmail.com with a copy to mootcourt@lawindia.com. Late submission will be penalized by one point each memorial for every day of delay after due date. No excuses in respect of delayed courier services will be entertained. The remaining 5 copies shall be submitted during orientation at 4.30 p.m. on 15 March 2019.
- a. Once the memorials have been submitted, <u>no</u> revisions, supplements, or additions will be allowed.
- b. The memorials have to be submitted on typed A-4 size paper printed on one side and must contain:
  - The table of contents
  - The index of authorities
  - The statement of jurisdiction
  - The statement of facts (1 page only and argumentative statement of facts would attract penalties)
  - The statement of issues
  - The summary of arguments (not more than 2 pages)
  - The arguments advanced (not more than 30 pages)
  - The prayer
- c. The font should be Times New Roman and size of the font should be 12 (doubles space) and for footnotes it should be 10 (single space) with double space between two foot notes. The Bluebook: A Uniform System of Citation (20<sup>th</sup> Edition) should be followed in the memorial throughout.
- d. The memorials should be spiral / staple bound or stitched. Any other form of binding shall not be accepted.

- e. The memorial must have a margin measuring one inch on all sides of each page
- f. The page numbering should be on the top right side of each page.
- g. Covers must be placed on briefs as follows:

### Petitioner: Blue Color; Defendant: Red Color.

Use of Cellophane sheets over the covers or inside will be penalized.

h. The cover page of the memorial must state the following

a. The cause title

b.Identify brief as Petitioners/Appellant & Respondents as is applicable

i. Identity of the institution shall not be revealed anywhere in the memorial. Violation of this provision shall result in penalties including disqualification. The National Administrator's/ Programme Director's decision shall be final.

# IX. Oral Round

#### **Preliminary Round & Quarterfinals**

- a. Each team will get a total of 30 minutes to present their case. This time will include rebuttal and sur-rebuttal time.
- b. The division of time is at the discretion of the team members, subject to a maximum of 15 minutes per speaker. Division of time shall be informed to the court officer before arguments begin.
- c. The oral arguments need not be confined to the issues presented in the memorials.
- d. Passing of notes to the speakers by the researcher during the rounds is allowed.
- e. The researcher shall sit with the speakers at the time of the oral rounds.

#### Semifinal Round & Final Round

- a. Each team will get 45 minutes to present their case that will include rebuttal and sur-rebuttal time
- b. The division of time is at the discretion of the team, with a maximum of 25 minutes per speaker.
- c. The oral arguments need not be confined to the issues presented in the memorials.
- d. Passing of notes to the speakers by the researcher during the rounds is allowed.
- e. The researcher shall sit with the speakers at the time of the oral rounds.

#### X. Scouting

Teams will not be allowed to observe the oral rounds of any other teams. Scouting is strictly prohibited. Scouting by any of the team members shall result in disqualification.

#### XI. Scoring

#### A. Oral Presentation

The parameters for judging the oral presentation on a scale of 0 - 100 points are:

- a. Knowledge of facts
- b. Logic and reasoning

- c. Organisation and clarity
- d. Persuasiveness
- e. Deference to the court
- f. Proper and articulate analysis of the issues arising out of facts
- g. Understanding of the legal principles directly applicable to the issues
- h. Ability to explain clearly the legal principles in general keeping to the time allotted
- i. Knowledge and use of legal sources and authorities and general principles of national law
- j. Ingenuity (ability to argue by analogy from related aspects of law)
- k. Non- compliance of the rules mentioned in Clause VII above shall attract severe penalties

#### B. Written Submissions (Memorials)

- a. The memorials shall be marked on a scale of 1-100 points each.
- b. Any revisions, supplements or additions to the memorials after submission shall attract severe penalties subject to the discretion of the National Administrator / Programme Director.
- c. Award of the points shall be based on the following parameters:
  - Neatness, legibility, no typographical errors or format errors
  - Logical progression of ideas
  - Effective use of headings to outline arguments
  - Understanding essential legal issues presented
  - Focus on essential (not collateral) issues
  - Clear, concise and unambiguous writing style
  - Forceful and persuasive presentation
  - Integration of facts into legal argument
  - Understanding of strengths and weaknesses of case
  - Discussion of viable alternative arguments
  - Understanding and analysis of authority
  - Proper use of citations and citation form
  - Effective use of authority to support arguments
  - Ability to distinguish adverse cases
- d. Non- compliance of the rules mentioned in Clause VIII above shall attract severe penalties

# XII. <u>Awards</u>

i. Cash prize :

a.	Winning Team:	Rs. 5100/-
b.	Runner-up team:	Rs. 3300/-
c.	Best Speaker:	Rs. 2100/-
d.	Best Memorial:	Rs. 3300/-

- ii. Plaques, trophies and certificates will be awarded to various winners of the competition.
- iii. All participants will be issued participation certificates.

#### XIII. <u>Anonymity</u>

- a. Student counsel may introduce her/himself to the court in the usual manner. However, the team's college / institution affiliation may not be mentioned at any time before the awards ceremony.
- b. Further, all team members, coaches, advisors, and observers shall refrain from identifying a team's school at any time and in any manner, including, but not limited to, wearing any identifying items, such as school clothing, ties, patches, or pins or carrying identifying material (such as a books with a college logo, or college seal).

### XIV. <u>Video Recording</u>

- a. The organisers will arrange for video recording of only the finals of the competition. Teams that wish to obtain a copy of the recording may do so on payment of Rs. 750/- per copy
- b. The recording shall be sent to the college on payment of Rs. 750/- per copy in the form of a Demand Draft (DD) drawn in favour of 'Dean, Faculty of Law, AMU, Aligarh' payable at Aligarh from any nationalised bank.

# XV. <u>DECISION OF THE JUDGES, NATIONAL ADMINISTRATOR & PROGRAMME</u> <u>DIRECTOR IS FINAL</u>

# XVI. <u>Copyright</u>

- a. The copyright over the memorials submitted for participation in the competition is assigned by participants and shall also vest completely and fully in Faculty of Law, Aligarh Muslim University, Aligarh and Surana & Surana International Attorneys, Chennai. The participants shall certify in writing the originality of materials contained therein and shall be responsible for any claim or dispute arising out of the further use and exhibition of these materials.
- b. Further use and exhibition of these materials, electronically or otherwise, shall be the exclusive right of Faculty of Law, Aligarh Muslim University, Aligarh and Surana & Surana International Attorneys, Chennai and they shall not be responsible for any liability to any person for any loss caused by errors or omissions in this collection of information, or for the accuracy, completeness, or adequacy of the information contained in these materials.
- c. Distribution of these materials on affiliated websites such as www.moot.in does not constitute consent to any use of this material for commercial redistribution either via the Internet or using some other form of hypertext distribution. Links to the collection or individual pages in it are welcome.

#### XVII. Accommodation, Food & Transport

- a. Accommodation and transport between the hostel / hotel and the competition venue to the participating teams will be provided by Faculty of Law, Aligarh Muslim University, Aligarh.
- b. The accommodation will be provided only to the out station teams.
- c. The name and mobile number of the student volunteers in charge of transport / accommodation will also be made available after finalization. Teams should fill in their travel plan in the sheet page available on 9 positively so as to reach by 5.30 p.m. on 10 February 2019.
- XVIII. The National Administrator of the competition is **Prof. (Dr.) Zaheeruddin,** Dean, Faculty of Law, Aligarh Muslim University, Aligarh.

The Programme Director of the competition is **Prof. (Dr.) Javaid Talib,** Chairman, Department of Law, Aligarh Muslim University, Aligarh.

#### XIX. <u>Any clarifications for the competition can be sought from:</u>

Regarding Queries on Case / Submission of Memorials / Accommodation / Transport / etc.:

Dr. Mohammad Tariq Associate Professor & In-charge, Law Society Faculty of Law, Aligarh Muslim University Email: drmtariq@rediffmail.com, tariqmtariq@gmail.com, Ph: +91-92144 82190

Mr. Faham Ahmed Khan Student Organiser Faculty of Law, Aligarh Muslim University Email: <u>amumcs@gmail.com</u>, <u>khan.faham@gmail.com</u>, Ph: +91-73511 48801

**Regarding registration:** 

Dr. S. Ravichandran Advocate & Head, Academic Initiatives Surana & Surana International Attorneys Moot Court Coordinator Email: <u>mootcourt@lawindia.com</u>, Ph: 044 – 2812 0000, Fax: 91 – 44 – 2812 0001

#### **Student coordinators**

1.	Mr. Sahbaj Akhtar, <u>sahbajakhtar@gmail.com</u>	Ph: +91-70044 62968
2.	Mr. Suhail Khan, <u>khan.suhail83@gmail.com</u>	Ph: +91-92197 82517

# **IMPORTANT DATES**

Start of Online Registration	10 January 2019
Last dates for seeking clarification	15 February 2019
Last date for Online Registration	20 February 2019
Last date for receiving copies of Reg. Form / Approval letter	20 February 2019
Submission of Travel form	1 March 2019
Last Date for Submission of Memorials One Hard Copy (both appellant/petitioner and respondent) & Soft Copy by email	5 March 2019
Submission of Memorials (Five Hard Copies) During Orientation	15 March 2019
Orientation	15 March 2019
Prelims / Quarters	16 March 2019
Semifinals, Final, Valediction & Prize distribution	17 March 2019



SIR SYED & SURANA & SURANA NATIONAL CRIMINAL LAW MOOT COURT COMPETITION - 2019

Faculty of Law Aligarh Muslim University

15-17 March 2019



Date:

### **Registration form/ Approval letter**

(Please fill in capital letters)

# **Undertaking**

- 1. We hereby state that our participation complies with the rules and regulations of the competition.
- 2. We certify that the materials submitted/to be submitted are prepared by us and agree to indemnify the organizers, i.e. the Surana & Surana International Attorneys, Chennai and Faculty of Law, Aligarh Muslim University, Aligarh for any claim or dispute arising out of the further use and exhibition of these materials.

(All particulars must be given)

# Name & Address of the participating Institution:

#### **Notification Email:**

**Regd.** Mobile #:

Name of the participant	Gender	Course	Year / Semester	Signature



Completed hard copy of the approval letter/registration form and the Demand Draft (DD) in original should reach Dean, Faculty of Law, Aligarh Muslim University, Qila Road, Aligarh – 202002 by post on 20 Feb 2019. The enclosure containing the hard copy of the registration form and the Demand Draft (DD) should state the name of the college/ institution / university.

Completed soft copy of the approval letter/registration form and the Demand Draft (DD) should reach National Administrator (Dean, Faculty of Law, Aligarh Muslim University, Qila Road, Aligarh - 202002) by 20 Feb 2019 at amumcs@gmail.com & The subject of the email must be "Soft Copy of form and DD for Sir Syed & Surana & Surana National Criminal Law Moot Court Competition – 2019."





Faculty of Law Aligarh Muslim University 15 - 17 March 2019

# TRAVEL PLAN

1.	Name of Institution -		
2.	Arrival Details -		
	a.	Mode of Arrival: Train / Air / Bus	
	b.	Train No./Bus No./Flight No	
	с.	Estimated Time of Arrival	
3.	3. Departure Details -		
	a.	Mode of Arrival: Train / Air / Bus	
	b.	Train No./Bus No./Flight No	
	c.	Estimated Time of Departure	
4.	Any ot	her details:	

(Signature & Seal of the Head of the Institution)

Note: <u>This Travel Form must reach amumcs@gmail.com on or before 1 March 2019 latest by 5.30 pm and</u> the e-mail should be titled "Travel plan for Sir Syed & Surana & Surana National Criminal Law Moot <u>Court Competition - 2019</u>